GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:6769 ANSWERED ON:06.05.2010 QUOTA FOR NOTARY Rajaram Shri Wakchaure Bhausaheb

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the criteria laid down for allocation of quota of notary in the State;
- (b) whether any State Government has requested to increase its quota;and
- (c) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a) On the basis of the requirement/request received from the State Government, the quota of Notaries is allocated.

- (b) No, Madam.
- (c) Does not arise.